## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

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PETITION NUMBER

: TCP/175/ (IB)/2017

NAME OF THE PETITIONER(S)

: DAWANCHAND RAMSARAN CORPORATION PVT LTD

NAME OF THE RESPONDENT(S)

: WIN WIND POWER ENERGY PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

## **ORDER**

Counsel for Petitioner present and submitted that as per the order dated 05.06.2017, he served notice to the Corporate Debtor and the same has been returned with the endorsement 'left.' Counsel for Petitioner is directed to serve notice on the Respondent by way of substituted service by making publication in the newspaper one in English and the other in vernacular having wide circulation in the area where the Registered Office of the Company is situated and file the proof of the same along with an affidavit. Counsel for the Petitioner is also directed to make compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016 within seven days. Put up on 01.08.2017 at 10.30 A.M.

S.v. pagaglos.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk (CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)